

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1091/99.

Dt. Of Decision : 28-07-99.

K.Gopal

.. Applicant.

Vs

1. The General Manager,
SC Railway, Rail Nilayam,
Secunderabad.
2. The Workshop Personnel Officer,
Carriage Repair Shop,
SC Railway, Tirupathi.

.. Respondents.

Counsel for the applicant : Mr.K.Sudhakar Reddy

Counsel for the respondents : Mr.J.R.Gopala Rao, SC for Rlys.

CORAM:-

THE HONBLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HONBLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HONBLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Sudhakar Reddy, learned counsel for the applicant and Mrs.Sakthi for Mr.J.R.Gopala Rao, learned counsel for the respondents.

2. The applicant in this OA submits that he is a land looser to the extent of 0.98 acres taken over from his father in award No.1/84 dated 5-5-84. Hence he has filed OA.1514/95 on the file of this Bench with a prayer to consider his case for appointment to any Group-D post against the land losers' quota. That OA was disposed of by the order dated 19-09-96 with the following direction:-

"The applicant may, if so advised, submit a representation to R-2 for appointing him in Railway Carriage Repair Workshop at Tirupathi against the land losers' quota. If such a representation is received, the same should be disposed of by R-2 in accordance with rules expeditiously."

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3. However his case for appointment in Group-D category against the land looser is regretted since he was found over-aged as per his date of birth which is recorded as 7-7-60.

4. This OA is filed to set aside the impugned order No.TR/P/563/DP/Gr.D/Vol.IV dated 10-10-97 (Annexure-2) and for a consequential relief to consider him for the Group-D post by relaxing the age limit as was done in similar cases earlier.

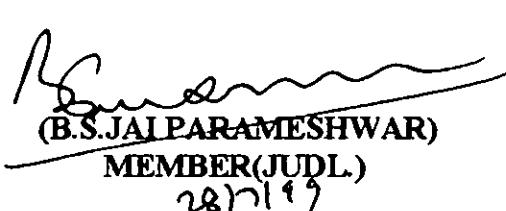
5. The applicant relies on the judgement of this Tribunal in OA.1499/97 decided on 27-01-98. In that OA it was held that R-2 in that OA may not be a competent authority to give age relaxation. Hence it was directed to place the case of the applicant therein before the competent authority who is competent to give age relaxation if permissible and that order should be conveyed to the applicant.

6. This OA is also a similar one. Hence the following direction is given:-

R-2 herein may not be a competent authority to give age relaxation as he appears to be only a Senior Scale Officer. Hence the case of the applicant should be put up before the competent authority who is competent to give age relaxation if permissible and that order should be conveyed to the applicant.

7. With the above direction the OA is disposed of at the admission stage itself.

No costs.


 (B.S.JALPARAMESHWAR)
 MEMBER(JUDL.)
 28/7/99


 (R. RANGARAJAN)
 MEMBER(ADMN.)

Dated : The 28th July, 1999.
 (Dictated in the Open Court)

SPR

1st AND 2nd COURT.

COPY TO:-

- 1. H.D.H.N.
- 2. H.H.R.P. M.(A)
- 3. H.S.S.P. M.(J)
- 4. D.R. (A)
- 5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR *g/s*
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER: Date. 28.7.99

ORDER / JUDGMENT

MA.TRA./CP.NO
IN
DA.NO. 1091/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

H.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

